

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Jammu)

NOTIFICATION

No: 822 of 2025/RG

Dated: 12.03.2025

In exercise of the powers conferred by Article 229 of the Constitution of India readwith Section 6 of the Jammu and Kashmir High Court Staff (Conditions of Service) Rules, 1968 and in compliance to the directions rendered by the Hon'ble Supreme Court vide order dated 18.02.2025 passed in the Contempt Petition (C) No. 425-426/2015 in WP (C) No. 523/2002 titled Justice V.S Dave President, The Association of Retd Judges of Supreme Court and High Courts Vs Kusumjit Sidhu & Ors , the Chief Justice of the High Court of Jammu & Kashmir and Ladakh is pleased to amend '**The Domestic Help to the Former Chief Justices and Former Judges of the High Court Rules, 2016**' in the following manner:-

1. **In the Rule 4**, after sub-rule (V) a new sub-rule (VI) is added as under:-

"(VI) 'Multi-Tasking Staff' means a 'Domestic Help', having the additional skills such as that of a Driver, cook or a computer typist."

2. **Rule 5** is re-framed as under:-

"Eligibility

A former Chief Justice or a former Judge of the High Court shall be entitled to avail of the services of one Domestic Help and one Multi-Tasking Staff

or in the alternative

to enable the retired Chief Justice/Judge, or their spouse, as the case may be to engage Domestic Help(s)/Multi-tasking Staff, High Court shall provide a consolidated amount of Rs. 45,000/- per month to a retired Judge or spouse and Rs. 50,000/- per month to a retired Chief Justice or spouse, which shall be increased by 5% every year, if:-

- (a) The facility of a Domestic Help or a Multi-tasking Staff, as the case may be, is not being provided to the former Chief Justice or, as the case may be, former Judge by any other High Court; and
- (b) No facility of a Domestic Help or Multi-tasking Staff, as the case may be, is attached to the office or post to which the former Chief Justice or the former Judge is appointed after retirement."

3. **Rule 6** is re-framed as under:-

"6. Selection of Domestic help/Multi-tasking Staff:

The former Chief Justice or, as the case may be, former Judge may at her or his discretion select a person to be engaged as a Domestic help or a Multi-tasking Staff, as the case may be".

4. **In Rule 7** after words wherever appearing as "Domestic help" symbol and words "/Multi-tasking Staff" are added.
5. **In Rule 8** after words appearing as "Domestic help" symbol and words "/Multi-tasking Staff" are added.
6. **In Rule 9** after words appearing as "Domestic help" words "and Multi-tasking Staff" are added.
7. **In Rule 10** after words appearing as "one Domestic help" words "and one Multi-tasking Staff" are added.
8. **In Rule 11** after words wherever appearing as "Domestic help" symbol and words "/Multi-tasking Staff" are added.
9. **In Rule 12** after words wherever appearing as "Domestic help" symbol and words "/Multi-tasking Staff" are added.

By Order.


12.3.25

(Shahzad Azeem)
Registrar General

Dated:- 12.03.2025

No:- 13046-80 /RG/GS

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Mr./Mrs. Justice _____;
..... for kind information of their Lordships.
3. Secretary to Government, Department of Law, Justice and Parliamentary Affairs, UT of J&K;
4. Secretary, Department of Law and Justice, UT of Ladakh;
5. Registrar Vigilance, High Court of J&K and Ladakh, Jammu;
6. Director, J&K Judicial Academy, Jammu;
7. Registrar Rules, High Court of J&K and Ladakh, Jammu;
8. Registrar I.T., High Court of J&K and Ladakh, Jammu;
9. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;
10. Joint Registrar (Judicial/Protocol), High Court of J&K and Ladakh, Jammu/Srinagar
11. CPC e-Courts, High Court of J&K and Ladakh;
..... for information.
12. Director Finance, High Court of J&K and Ladakh, Jammu;
13. Manager Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
14. Accounts Officer, High Court of J&K and Ladakh, Jammu/Srinagar;
15. Incharge NIC, High Court of J&K and Ladakh for information and uploading the same on the High Court Website for information of all the concerned.
16. Incharge Library, High Court of J&K and Ladakh, Jammu/Srinagar for information and keeping the record of the same.
17. Order File.


12.3.25
Registrar General